

**BEFORE THE NATIONAL GREEN TRIBUNAL (SOUTHERN ZONE) AT
CHENNAI**

ORIGINAL APPLICATION 223 OF 2024

Kumaresan Sooluran

...Applicant

v.

Tamilnadu State Coastal Zone Management Authority and Ors.

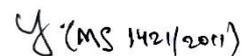
...Respondents

Memo filed on behalf of the Applicant

The Applicant respectfully submits as follows:

1. The present Application concerns the illegal dumping of waste by the Fourth Respondent at the Ennore wetlands in Athipattu village, falling within the Coastal Regulation Zone I, in violation of the CRZ Notification, 2011.
2. Despite the order of this Hon'ble Tribunal dated 25.07.2024 directing the Fourth Respondent to take appropriate steps to clear the waste, the waste dumped at the site has not been cleared. Further, attempts are being made by the Fourth Respondent to level the heaps of dumped waste, instead of clearing the same. Photographs of the subject site dated 08.08.2024 have been filed along with this memo.
3. It is prayed that this Hon'ble Tribunal record these submissions and direct the First, Second and Fourth Respondents to clear the waste dumped at the subject site and take the same for processing at an approved facility, remediate the site to arrest the environmental pollution being caused, and ensure that such violations are not repeated by the Fourth Respondent.

Dated at this Chennai on this the 8th day of August, 2024

 (MS 1421/2024)

Counsel for the Applicant









